

ITEM NO.4

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Civil) No.158/2022

MANOHAR LAL SHARMA

Petitioner(s)

VERSUS

THE CABINET SECRETARY OF INDIA & ORS.

Respondent(s)

(With IA No.33727/2022-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 17-10-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Ms. Suman, Adv.
Petitioner-in-person

For Respondent(s) Ms. Deepanwita Priyanka, Adv.
Mr. Avijit Mani Tripathi, Adv.
Mr. Upendra Mishra, Adv.
Mr. P.S. Negi, Adv.
Mr. T.K. Nayak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 At the present stage notice shall issue only to the State of Uttar Pradesh which is impleaded as the third respondent in the array of parties, returnable in four weeks.

- 2 Liberty is also granted to implead the Registrar General of the High Court of Judicature at Allahabad. Notice shall issue to the newly added respondent, returnable in four weeks.
- 3 The first respondent, Cabinet Secretary to the Government of India stands deleted from the array of parties.
- 4 The Registrar General of the High Court of Judicature at Allahabad shall file an affidavit within a period of three weeks of the date of service indicating the steps which have been taken for setting up a proper infrastructure for the judicial district of Hathras.
- 5 List the Petition on 18 November 2022.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar